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BAIL APPLICATION

**FIR No. 97/2012
PS: Prasad Nagar
State v. Sanjay Yadav
U/S: 302/201/120B IPC**

01.06.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
VC
Mr Diwakar Chaudhary, Ld. Counsel from DLSA for
Accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
2. Arguments heard.
3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than **two years**, (which fact is now even verified by IO in his report).
Further, a copy of certificate of good conduct as well as copy of **custody warrant** is enclosed with such interim bail application.
4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offences alleged against accused are, inter alia, under Section 302 IPC.

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5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.**

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above.*

7. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/01.06.2020

: 1 :

BAIL APPLICATION

**FIR No. 173/2013
PS: Burari
State v. Shanu
U/S: 302 IPC**

01.06.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
VC

Mr Diwakar Chaudhary, Ld. Counsel from DLSA for
Accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than **two years**, (which fact is now even verified by IO in his report).

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offence alleged against accused is under Section 302 IPC.

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5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.**

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above.*

7. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/01.06.2020

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BAIL APPLICATION

**FIR No. 224/2015
PS: Timar Pur
State v. Sheesh Ram
U/S: 302/34 IPC**

01.06.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
VC
Mr Diwakar Chaudhary, Ld. Counsel from DLSA for
Accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than **two years**, (which fact is now even verified by IO in his report).

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offence alleged against accused is under Section 302 IPC.

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5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.**

6. It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in *Suo Moto W.P.(C) No. 01/2020* as well as relevant directions issued by Hon'ble High Court of Delhi in *W.P. (C) No. 2945/2020* in case titled as '*Shobha Gupta and Ors. v. Union of India & Ors.*' and thereafter from time to time as mentioned above.

7. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/01.06.2020

: 1 :

BAIL APPLICATION

FIR No. 258/2016
PS: Nabi Karim
State v. Sonu s/o Karam Singh
U/S: 302 IPC

01.06.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
VC
Mr Diwakar Chaudhary, Ld. Counsel from DLSA for
Accused through VC.

1. Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than **two years**, (which fact is now even verified by IO in his report).

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offence alleged against accused is under Section 302 IPC.

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5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***In the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.***

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above.*

7. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court for DLSA matters
Central District/01.06.2020

: 1 :

BAIL APPLICATION

**FIR No. 456/2015
PS: Nabi Karim
State v. Sahabuddin
U/S: 302/34 IPC**

01.06.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
VC
Mr Diwakar Chaudhary, Ld. Counsel from DLSA for
Accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than **two years**, (which fact is now even verified by IO in his report).

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offence alleged against accused is under Section 302 IPC.

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5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.**

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above.*

7. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/01.06.2020

: 1 :

BAIL APPLICATION

**FIR No. : 678/2015
PS: Subzi Mandi
State v. Sudhir Pal
U/S: 302/34 IPC**

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
VC
Mr. Diwakar Chaudhary, Ld. Counsel from DLSA for
Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Reply dated 01/06/2020 filed by IO SI Dhan Singh is not as per the terms and conditions of the directions passed by the Hon'ble High Court of Delhi.

2. Submissions heard through electronic mode.

3. In view of direction by Hon'ble High Court, IO/SHO to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other

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case;

iii) Date, since when accused is in JC in present case:

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case

v) Details i.e. date of order, outcome (whether interim bail allowed or dismissed) and name of such learned court, of the **last interim bail application, if any**, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email, as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 05/06/2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
01.06.2020

: 1 :

BAIL APPLICATION

FIR No. 238/2014
PS: Chandani Mahal
State v. Sanjay @ Sahaj Ram
U/S: 302/201/120B IPC

01.06.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
VC
Mr Diwakar Chaudhary, Ld. Counsel from DLSA for
Accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*
 2. Arguments heard.
 3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than **two years**, (which fact is now even verified by IO in his report).
- Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.**
4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offences alleged against accused are, inter alia, under Section 302 IPC.

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5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.**

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above.*

7. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/01.06.2020

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: 1 :

BAIL APPLICATION

**FIR No. :58/2016
PS: Burari
State v. Suraj Kumar @ Sumit Kumar
U/S: 302/34 IPC**

01.06.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through
VC
Mr Diwakar Chaudhary, Ld. Counsel from DLSA for
Accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than **two years**, (which fact is now even verified by IO in his report).

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offence alleged against accused is under Section 302 IPC.

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5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.**

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above.*

7. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/01.06.2020

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: 1 :

BAIL APPLICATION

**FIR No. 238/2014
PS: Chandani Mahal
State v. Sanjay @ Sahaj Ram
U/S: 302/201/34 IPC**

01.06.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr Diwakar Chaudhary, Ld. Counsel from DLSA for Accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than **two years**, (which fact is now even verified by IO in his report).

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offences alleged against accused are, inter alia, under Section 302 IPC.

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**FIR No. 238/2014
PS: Chandani Mahal
State v. Sanjay @ Sahaj Ram
U/S: 302/201/120B IPC**

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5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.**

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above.*

7. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/01.06.2020

: 1 :

BAIL APPLICATION

**FIR No. 323/2016
PS: Kashmere Gate
State v. Sonu S/o Hari Chand
U/S: 302/34 IPC**

01.06.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr Diwakar Chaudhary, Ld. Counsel from DLSA for Accused through VC.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since for more than two years, (which fact is now even verified by IO in his report).

Further, a copy of certificate of good conduct as well as copy of custody warrant is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record of such accused. Further, it is stated that offence alleged against accused is under Section 302 IPC.

**FIR No. 323/2016
PS: Kashmere Gate
State v. Hari Chand
U/S: 302/34 IPC**

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5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under directions as passed by Hon'ble High Court, as mentioned above. Further, accused is in JC since more than **two years** at present.

As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.**

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above.*

7. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/01.06.2020